

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI BENCH, 'SMC-2': NEW DELHI**

**(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER**

**ITA No.7071/DEL/2019  
[Assessment Year: 2010-11]**

Sh. Anil Sharma, C-207, Prashant Vihar, Rohini, Delhi-110085	Income Tax Officer, Ward-38(3), New Delhi
<b>PAN-AATPS8462R</b>	
Assessee	Revenue

Assessee by	Sh. Nitin Gulati
Revenue by	Sh. R. K. Gupta, Sr. DR

<b>Date of Hearing</b>	<b>02.08.2021</b>
<b>Date of Pronouncement</b>	<b>02.08.2021</b>

**ORDER**

This appeal filed by the assessee is directed against the order dated 07.06.2019 of the learned CIT(A)-13, New Delhi, relating to Assessment Year 2010-11.

2. The learned counsel for the assessee, vide its letter dated 30.07.2021, has requested for withdrawal of the appeal filed by the assessee stating that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the Vivad Se Vishwas Scheme,

2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned CIT-DR has no objection.
4. In view of the above, I accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was pronounced in the open court on conclusion of Virtual Hearing on 02.08.2021.

**Sd/-**

**[R.K.PANDA]**  
**ACCOUNTANT MEMBER**

**Delhi;** Dated: 02/08/2021.

*Shekhar, Sr. P.S*

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR

Asst. Registrar,  
ITAT, New Delhi